

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:206

ANSWERED ON:08.12.2011

ASSISTANCE UNDER AIBP

Mishra Shri Govind Prasad;Singh Shri Ganesh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government is providing any grant/loan assistance to the States under the Accelerated Irrigation Benefit Programme (AIBP);
- (b) if so, the details thereof during the last three years;
- (c) the details of such proposals submitted by various States including Madhya Pradesh which are pending for clearance; and
- (d) the steps taken to expedite action on the pending proposals?

Answer

THE MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PAWAN KUMAR BANSAL)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PART (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 206 REGARDING ASSISTANCE UNDER AIBP DUE FOR REPLY ON 08.12.2011.

(a) Irrigation is a state subject and irrigation projects are formulated, executed and funded by the State Governments themselves from their own resources.

Central Govt., during 1996-97, launched Accelerated Irrigation Benefits Programme (AIBP) to provide Central Loan Assistance (CLA) to major/medium irrigation projects in the country, with the objective to accelerate the implementation of those projects which were beyond the resource capability of the states or were in advanced stages of completion. The Union Government has relaxed the norms for release of CLA under AIBP since its inception. From the year 1999-2000 onwards, Central Loan Assistance under AIBP was also extended to minor surface irrigation projects of special category states (N.E. States & Hilly States of H. P., Sikkim, J&K, Uttaranchal and projects benefiting KBK districts of Orissa).

The Government has further relaxed the criteria for central assistance under the AIBP since Dec 2006. As per the new guidelines in force, the entire central assistance will be in the form of central grant which will be 90% of the project cost in case of special category States, project benefiting drought prone areas, tribal areas, flood prone areas and 25% in case of Non-Special category States. The balance cost of the project as the States share is to be arranged by the State Government from their own resources.

(b) The details of Central Assistance released to State Governments under AIBP during last 3 years (from 2008-09 to 2010-11) are given at Annexure -I.

(c) The details of proposals of MMI projects submitted by various State Governments including Madhya Pradesh (MP) for inclusion under AIBP during current Financial Year is given at Annexure-II and for Surface MI schemes is given at Annexure-III.

(d) In order to reduce time in techno economic evaluation of projects Ministry of Water Resources has taken the following steps :

i. Transmission time for exchange of observations of Central Water Commission

(CWC)/compliance of project authorities has been reduced drastically by introducing web based system.

ii. Time bound system for conveying observations has been adopted and first set of observations are sent to project authorities within three months from date of receipt of the proposal for techno economic appraisal.

iii. The proposals are examined in the regional offices of CWC before submitting to CWC (HQ), New Delhi to ensure that the proposal is in complete shape.

iv. Review meetings in respect of AIBP are also held in Ministry of Water Resources with the State Governments from time to time to sort out various issues.